

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No.12 / 2009-Customs (N.T.)

New Delhi, dated the 20th January, 2009.
30 Pausa, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on;-

- (i) the Commissioner of Customs (Export), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra;
- (ii) the Commissioner of Customs, Kandla; and
- (iii) the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Sai Shradha Exim Private Limited, 601-603, Anurag Business Centre, 6th Floor, VTP Marg, Near Amar Cinema, Chembur, Mumbai - 400 071 and others issued vide, F.No. DRI/BZU/F/8/2005, dated the 31st July, 2008, by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

[F.No. 437/59/2008-Cus.IV]

(M.M.Parthiban)

Director (Customs) to the Government of India